

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110001**  
Tel. No.011-23753915 / Fax No.011-23753920

No.L-1/94/CERC/2011

Dated: December 6, 2013

**Subject: Draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2013**

**PUBLIC NOTICE**

In exercise of powers conferred under Section 61 read with Section 178 of the Electricity Act, 2003 (the Act), the Commission has made draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2013, to amend the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012. The draft regulations and the Explanatory Memorandum are annexed to this notice and can also be downloaded from [www.cercind.gov.in](http://www.cercind.gov.in).

2. Notice is hereby given under sub-section (3) of section 178 of the Act read with the Electricity (Procedure for Previous Publication) Rules, 2005, inviting comments/ suggestions / objections on the draft regulations which may be sent to the undersigned latest by 31<sup>st</sup> December, 2013.

3. The comments / suggestions / objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-

(A. K. Saxena)  
Chief (Engg.)